

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO.: 2428/2000

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New Delhi this the 8th day of December, 2000

Hon'ble Smt. Lakshmi Swaminathan Member(J)

Raghbir, S/o Shri Ram Chander,
R/o 2075, Bazar Sita Ram,
Katra Gokul Shah,
Delhi-110006.

....Applicant

(By Advocate: Shri L.C. Rajput)

Versus

1. National Capital Territory of Delhi,
through its Chief Secretary,
5, Sham Nath Marg,
Delhi-110054.
2. Assistant Director(Admn.),
Director of Training,
Union Territory of Civil Services,
Institutional Area, Vishwas Nagar,
Shahdara, Delhi-110032.

....Respondents

O R D E R (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

None for the applicant even on the second call. On previous two dates, that is, 24.11.2000 and 29.11.2000 when the case was listed, adjournments had been sought by the learned proxy counsel for the applicant on some or the other grounds.

2. In the above circumstances, it is clear that neither the applicant nor his counsel is serious about pursuing this case. Accordingly, OA is dismissed for default and non-prosecution.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

Later, before rising ^{of the} the Court, Shri L.C. Rajput, learned counsel for the applicant has appeared and submitted that the case may be heard. Accordingly, the order passed

(A)

earlier is recalled, especially noting the fact that the
a
applicant is/casual labourer.

2. After hearing the learned counsel for some time, he
seeks permission to withdraw the OA. Accordingly, OA is
dismissed as withdrawn.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

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